

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS V3 ENGINEERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	V3 Engineers Private Limited
2.	Date of incorporation of corporate debtor	16/03/2000
3.	Authority under which corporate debtor is incorporated / registered	RoC-Karnataka
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74994KA2000PTC026634
5.	Address of the registered office and principal office (if any) of corporate debtor	# 6/1,6/2,6/5,7/1 Deganahalli Near Budhihal Village Nelamangala, Bangalore Rural District, Bangalore – 562 123
6.	Insolvency commencement date in respect of corporate debtor	02-03-2020 (Copy of the order received on 06-03-2020)
7.	Estimated date of closure of insolvency resolution process	29-08-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CS Hari Babu Thota IBBI/IPA-002/IP-N00084/2017-2018/10225
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	#41/1, 2 nd Floor, A Wing, 11 th Cross, 8 th Main, 2 nd Block, Jayanagar, Bangalore-560 011 csharibabuthota@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#41/1, 2 nd Floor, 11 th Cross, 8 th Main, 2 nd Block, Jayanagar, Bangalore-560 011 v3engineerscirp@gmail.com
11.	Last date for submission of claims	16-03-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the V3 Engineers Private Limited on 02-03-2020.

The creditors of V3 Engineers Private Limited are hereby called upon to submit their claims with proof on or before 16-03-2020 to the interim resolution professional at the address mentioned against entry No. 10.

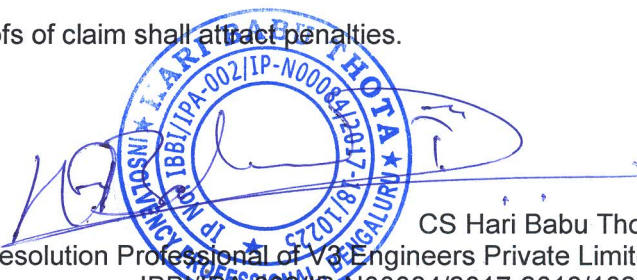


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date : 07-03-2020
Place : Bengaluru



CS Hari Babu Thota
Interim Resolution Professional of V3 Engineers Private Limited
IBBI/PA-002/IP-N00084/2017-2018/10225
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